

(a) whether the Government of Karnataka has prepared Master Plans for the various river basins in the State and submitted to Union Government for approval;

(b) whether Government has examined these plans; and

(c) if so, the steps taken to sanction the Master Plans?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M.M. JACOB): (a) and (b). Master Plans for river basins in Karnataka prepared by an expert committee are under consideration of the State Government. These have not been received at the Centre.

(c) Does not arise.

Violation of COFEPOSA and FERA by Industrial Houses

*281. SHRI RAM BHAGAT PASWAN: Will the Minister of FINANCE be pleased to state:

(a) the names of Birla Group of Companies and other ten top industrial houses to whom show cause notices have been issued for violation of COFEPOSA and FERA during the last three years;

(b) the amount involved in each case; and

(c) the action taken by Government against the companies their Presidents, Managing Directors and Directors?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) to (c). Informa-

tion is being collected and shall be laid on the table of the House.

[Translation]

Over-bridge in Sagar

*282. SHRI NAND LAL CHOUDHARY: Will the Minister of RAILWAYS be pleased to state:

(a) the time by which it is proposed to accord final sanction to the construction of an over-bridge at railway crossing opposite Kalpna Bhawan near Sagar railway station in Central Railway;

(b) whether the Government of Madhya Pradesh has agreed to provide the amount of its share in the said project;

(c) the time by which the said over-bridge is likely to be constructed; and

(d) the amount estimated to be spent on the construction of the bridge?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) On receipt of the technical details and estimated cost for the road approaches for the proposed over-bridge from the State Government, the work will be sanctioned in the Railways' Works Programme.

(b) Yes, Sir.

(c) Construction of will be taken up jointly by the Railway and the State Government after the scheme is finalised and sanctioned. A time schedule will be drawn up jointly with the State Government for expeditious completion of the work.

(d) The estimate for the work has not yet been worked out.